>

Title: Introduction of the Muslim Women (Protection of Rights on Marriage) Bill, 2019 (Bill Introduced).

THE MINISTER OF LAW AND JUSTICE, MINISTER OF COMMUNICATIONS AND MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD) : Sir, I beg to move for leave to introduce a Bill to protect the rights of married Muslim women and to prohibit divorce by pronouncing talaq by their husbands and to provide for matters connected therewith or incidental thereto. …(*Interruptions*)

HON. SPEAKER: Motion moved:

> "That leave be granted to introduce a Bill to protect the rights of married Muslim women and to prohibit divorce by pronouncing talaq by their husbands and to provide for matters connected therewith or incidental thereto."

… (*Interruptions*)

माननीय अध्यक्ष : शशि थरूर जी, आप बोलिए ।

…(व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री जी केवल अनुमति मांग रहे हैं ।

…(व्यवधान)

DR. SHASHI THAROOR (THIRUVANANTHAPURAM) : Sir, he has begged leave to introduce the Bill. I regret to state that I rise to oppose the introduction of the Muslim Women (Protection of Rights on Marriage) Bill, 2019. I am not defending triple talaq, but I am opposing the text, draft and thrust of this Bill.

This Bill conflates civil law and criminal law by criminalizing the act of triple talaq, which is an irregular form of divorce already null and void in our country post the decision of the Supreme Court in Shayara Bano Vs. Union of India. If the purpose of the Bill is to address the subsequent Acts related to triple talaq, then the question before us is simple. Is the action of abandoning or deserting a wife and family without responsibility a criminal act or is the form of desertion, namely, doing it by uttering talaq …(*Interruptions*)

माननीय अध्यक्ष : जब बिल पर डिबेट हो, तब आप डिटेल में कहिएगा ।

DR. SHASHI THAROOR : No, Sir. I have to give my reasons for opposing. …(*Interruptions*) I am giving you three reasons for opposing the Bill.

Sir, since abandoning or deserting wives and dependents is not unique to the Muslim community, then why not make a law that universally criminalises the abandonment of family and dependents without taking responsibility instead of just focussing on one community? …(*Interruptions*)

माननीय अध्यक्ष : आप डिबेट के समय पूरी बात कहिएगा ।

DR. SHASHI THAROOR : No, Sir. It is not a debate. …(*Interruptions*) Sir, let me explain. …(*Interruptions*) These are reasons for opposing introduction of the Bill. …(*Interruptions*)

माननीय अध्यक्ष : आप संक्षिप्त में रीजन बता दीजिए ।

DR. SHASHI THAROOR : Sir, I am doing it. …(*Interruptions*)

माननीय अध्यक्ष : ऐसा नहीं हो सकता है ।

DR. SHASHI THAROOR: Hon. Speaker, Sir, you have witnessed many such debates. Opposing introduction takes a few minutes but not very many. You are framing a law specifically criminalising only Muslim husbands for a void act, an act already declared void by the Supreme Court, like the Triple *Talaq,* without having a universally applicable law for the act of desertion. The Bill is a textbook example, as the Law Minister well knows, of what is called a class legislation, which is pointed at one community or class and that violates Articles 14 and 15 of the Constitution. That is my first objection.

Secondly, the Bill does nothing to improve the status of Muslim women who suffer from numerous other difficulties including the right to unilateral divorce by their husbands, being coerced to engage in *Nikah Halala*, and so on. Therefore, this Bill cannot claim the benefit of the exception under Article 15 (3) of the special provisions. Instead of protecting Muslim women, all this Bill does is, it punishes Muslim women.

Finally, the Bill also does not have any procedural safeguards and can be easily misused, thereby, violating a person's right under Article 21. I would, therefore, urge that instead of introducing the Bill, it should be referred to the Standing Committee, hon. Speaker.

SHRI N. K. PREMACHANDRAN (KOLLAM): Thank you very much, Mr. Speaker, Sir, for giving me this opportunity to oppose this Bill. I am opposing the introduction of the Bill under Rule 72(2) of the Rules of Procedure and Conduct of Business in Lok Sabha. I may be allowed to substantiate the grounds, which has already been explained by my learned friend, Dr. Shashi Tharoor *ji.*

I am opposing the introduction of the Bill on three grounds.

माननीय अध्यक्ष : आप विरोध करने की अपनी प्वांटेड बात कह दीजिए । आप भाषण मत दीजिए ।

मैंने आपको अपनी प्वांटेड बात कहने के लिए मौका दिया है ।

…(व्यवधान)

SHRI N. K. PREMACHANDRAN: Definitely, I will abide by your ruling, Sir. This is a constitutional right of a Member to oppose the introduction of the Bill. I am only suggesting the valid points, according to me.

Firstly, the Bill exceeds the legislative power of Parliament as the subject matter comes under Item No.5 of List 3 of Schedule VII of the Constitution. That is, the subject matter is in the Concurrent List.

Secondly, criminalising a civil wrong done by a particular community, that is, the Muslim community, alone is discriminatory. That would be a violation of Articles 14, 15, and 25 of the Constitution. Further, the third objection is, further the Bill is a violation of Article 13(2) of the Constitution because the State shall not make any law

violating the Fundamental Rights of the citizens of the country. These are the three grounds.

Let me explain one by one. Firstly, criminalising the civil law. Disputes arising under the Marriage Act have never been considered as a crime within the purview of the criminal law. Marriage disputes in all religions are governed by personal laws and are treated as civil in nature. I am reading from the Constitution. Personal law is defined as a law that applies to certain class or a group of people, or a particular person based on religion, faith and culture. Those are governed by the personal laws. Marriage, divorce, succession are personal laws and are considered as civil wrong.

I am coming to the criminal laws. Criminal law is a crime against the State or against the society. Here, civil law deals with the behaviour that constitute an injury to an individual or a particular person. A dispute arising out of a marriage will never come within the purview of the criminal jurisprudence.

माननीय अध्यक्ष : असादुद्दीन ओवैसी जी, आप बोलिए ।

…(व्यवधान)

SHRI N. K. PREMACHANDRAN : Finally, the Bill exceeds the legislative competence. In List III of Schedule VII, Item No.1 deals with criminal law; Item No.13 deals with civil procedure; Item No.5 deals with marriage and divorce. So, Triple *Talaq* comes under item No.5, which deals with marriage and divorce. This is neither criminal nor civil but personal law. So, the Government cannot deal with this as a criminal matter. This is an abuse of the legislative power. I strongly oppose the introduction of the Bill because it is a violation of Articles 14, 15 and 25

as well as the Schedule III of the Constitution. It is a violation and it is objectionable.

श्री असादुद्दीन ओवैसी (हैदराबाद) : थैंक-यू सर, मैं आपको शुरुआत में भी यह बताना चाह रहा हूं कि जब आप वॉइस-वोट लेंगे, तब मैं आपकी अटैंशन चाहूंगा । मैं रूल-367 के सब-सैक्शन 2 में डिवीज़न मांगने वाला हूं । अब मेरा इस पर ऑब्जैक्शन क्या है, यह मैं बता रहा हूं ।

आर्टिकल 14 और 15 का वॉयलेशन है और संविधान में इस बात की इजाजत है कि अगर आप डिस्क्रिमिनेट्री लॉ बनाना चाहते हैं तो आपको दो टैस्ट सैटिस्फाई करना पड़ेगा – इण्टैलिजिबल डिफरेंसिया और दूसरा रेशनल लैक्सिस । यहां आप देखिए कि सुप्रीम कोर्ट ने जजमेंट दिया कि ट्रिपल तलाक अवॉइड है, यानी शादी खत्म नहीं होती है । जब शादी खत्म नहीं होती है और हमने कानून बनाया है, Domestic Violence Act, 498 IPC, 125 CrPC, Muslim Women (Protection of Rights on Divorce) Act, 1986. So, your purported Bill does not satisfy intelligible differentia. Secondly, why I said that it does not satisfy rational nexus is because of the same thing. This classification is not in any way reasonably linked to the purported object of the Bill.

I am coming to the third point, Sir. मैं कम्प्लीट कर रहा हूं । अगर कोई नॉन मुस्लिम हसबैण्ड को किसी केस में डाला जाए और उसको एक साल की सजा दी जाए और मुसलमान को तीन साल की स़जा, क्या यह आर्टिकल 14 और 15 का वॉयलेशन नहीं है? Why is this Bill going against the Constitution?…(*Interruptions*) मैं खत्म कर रहा हूं । आप महिलाओं के हित में नहीं है, आप बर्डन ऑफ प्रूफ महिलाओं पर डाल रहे हैं । तीन साल जेल में रहेगा, मेंटेनेंस कौन देगा? क्या आप देंगे मेंटेनेंस? आखिर में मैं आपके जरिए सरकार से पूछना चाह रहा हूं कि आपको मुस्लिम महिलाओं से इतनी मोहब्बत

है, केरल की हिन्दू महिलाओं से मोहब्बत क्यों नहीं है? क्यों आप सबरीमाला के खिलाफ हैं? आप बताइए कि क्यों जजमेंट के खिलाफ हैं? यह गलत हो रहा है ।

माननीय अध्यक्ष: माननीय रविशंकर प्रसाद जी ।

श्री रवि शंकर प्रसाद : सर, पिछले दिसम्बर में हमने इस बिल को लोक सभा से पारित किया था, यह राज्य सभा में पेडिंग था । चूंकि इस हाउस का कार्यकाल समाप्त हो गया । …(व्यवधान)

HON. SPEAKER: Please sit down.

… (*Interruptions*)

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Sir, listen to him.

माननीय अध्यक्ष: आप पहले प्रस्ताव देते । नहीं, उन्होंने अभी दिया है । टाइम बाउण्ड है । माननीय रविशंकर जी ।

…(व्यवधान)

SHRI RAVI SHANKAR PRASAD: No.…(*Interruptions*). Ask the Chair, not me...(*Interruptions*)

माननीय अध्यक्ष: जिस भी माननीय सदस्य ने इस विषय पर अपना प्रस्ताव दिया था, मैंने सब को मौका दिया । माननीय सदस्य आपने यह कागज टाइम बाउण्ड दिया है, इसलिए माननीय रविशंकर जी आप आपनी बात कहें ।

श्री रवि शंकर प्रसाद: सर, जैसा मैंने बताया कि पिछली लोक सभा में हमने दिसम्बर में इस बिल को पारित किया था । उसके पहले भी इसे पारित किया था, फिर बदलाव किया था । सुधार के लिए बदलाव किया था और यह बिल राज्य सभा में पेंडिंग था । चूंकि लोकसभा का कार्यकाल समाप्त हो गया, नई लोक

सभा आयी । इसलिए संविधान की प्रक्रियाओं के अनुसार इस बिल को हम दोबारा लेकर आए हैं ।

सर, एक बात मैं बहुत विनम्रता से कहना चाहूंगा कि मैं सब की तकरीर सुन रहा था । हम संसद हैं, हमारा काम कानून बनाना है और जनता ने हमें कानून बनाने के लिए चुना है । कानून पर बहस इण्टरप्रेटेशन अदालत में होती है, लोक सभा को अदालत न बनाएं । अपने सोवरेन पावर का इस्तेमाल करें, यह बात मैं पहले कहना चाहता हूं । …(व्यवधान)

दूसरी बात, मैं उनकी सारी आपत्तियों का जवाब दूंगा । …(व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य आप बैठिए । माननीय मंत्री महोदय को आप सम्पूर्ण जवाब देने दीजिए । आपको किसी बात की इन्कायरी करनी है तो वे फिर आपका जवाब देंगे, लेकिन आप बीच में डिस्टर्बेंस मत करिए । माननीय सदस्य बैठिए । सौगत राय जी बैठिए ।

श्री रवि शंकर प्रसाद: सर, मैं आपको बताना चाहता हूं कि पहले सायरा बानो का फैसला हुआ था । सायरा बानो के फैसले में सुप्रीम कोर्ट ने साफ-साफ कहा है । **…**(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य आपस में बात न करें ।

श्री रवि शंकर प्रसाद: यह जो तीन तलाक का मामला है…(व्यवधान)

माननीय अध्यक्ष: माननीय मंत्री महोदय, एक मिनट रुकिए । मैं माननीय सदस्यों से फिर आग्रह कर रहा हूं । आप इंग्लिश में ट्रांसलेशन कर लीजिए । माननीय सदस्यगण, यह सदन नियम और प्रक्रिया से चलता है और हम जब सदन में बैठे हैं तो सदन की गरिमा बनाने का काम हम सबका है । माननीय सदस्य एक टेबल से दूसरी टेबल पर जा रहे हैं, दूसरी से तीसरी टेबल पर जा रहे हैं । कोई इधर जा रहा है, कोई उधर जा रहा है । मैं तीन बार विधान सभा का सदस्य रहा हूं और एक बार लोक सभा का सदस्य भी रहा हूं । विधान सभा के

अंदर भी जब आसन पैर पर खड़ा होता है तो कोई माननीय सदस्य खड़ा नहीं होता है । इस सदन की गरिमा बनाने का दायित्व हम पर है । जितने भी माननीय सदस्यों का प्रस्ताव आया है, मैंने सबको बोलने का मौका दिया । माननीय मंत्री जी बोल रहे हैं, आप उनको बोलने दीजिए । फिर भी आपको कोई इन्क्वायरी करनी है तो मैं फिर बोलने का मौका दूंगा ।

श्री रवि शंकर प्रसादः सर, सायराबानो केस में सुप्रीम कोर्ट ने कहा कि तीन तलाक का मामला आर्बिट्रेरी है, अनकॉस्टीट्यूशनल है । एक बेंच ने कहा- It is full of sin. यह भी जजमेंट में कहा गया है और उसके बाद सर उन्होंने यह भी कहा है कि …(व्यवधान)

माननीय अध्यक्षः माननीय सदस्य, आप आपस में बात करेंगे तो मुझे नाम से पुकारना पड़ेगा । आप चर्चा मत करें । जब माननीय मंत्री जी जवाब दे रहे हैं तो आप आपस में चर्चा मत कीजिए ।

श्री रवि शंकर प्रसादः It is against Constitutional morality, Sir.

माननीय अध्यक्षः चाहे सत्ता पक्ष हों या प्रतिपक्ष हों, मेरी निगाह सबके लिए एक है, अलग-अलग नहीं है । अगर वे चर्चा करेंगे तो मैं उनको भी टोकूँगा ।

श्री रवि शंकर प्रसादः सर, हमारा कहना बार-बार है और जब यह बहस होगी, विस्तार से कहूँगा । …(व्यवधान)

माननीय अध्यक्षः राहुल जी, बैठिए ।

श्री रवि शंकर प्रसादः यह सवाल न सियासत का है, न इबादत का है, न पूजा का है, न धर्म का है, न प्रार्थना का है । यह सवाल है नारी न्याय, नारी गरिमा, नारी इंसाफ और आज हमको अपने अंदर यह सवाल पूछना पड़ेगा कि आज़ादी के 70 साल बाद जब भारत का संविधान है, तो क्या मतलब है कि ख़वातीन कोई हो, बहन कोई हो, कहा-तलाक, तलाक, तलाक । तुम घर से बाहर । तुम्हारी कोई गुज़ारिश नहीं ।

सर, एक बात बार-बार कही गयी । भारत के संविधान की बात कही गई । मैं जवाब दे रहा हूँ । भारत के संविधान के फण्डामेंटल राइट में आर्टिकल-15 'नॉनडिस्क्रिमिनेशन अगेन्स्ट वूमन' है और मैं उसका 15(3) पढ़ रहा हूँ-"Nothing in this article shall prevent the State from making any special provision for women and children." यह भारत के फण्डामेंटल राइट्स में कहा हुआ है । और जहाँ तक कन्करेंट की बात है, तो डाइवॉर्स का विषय आता है । अब सर मैं आपको एक बात बार-बार कहूँ कि जब वॉइड हो गया तो आप क्यों कर रहे हैं? तो सर, हम एक बात खाली आपको बताएँ । …(व्यवधान)

माननीय अध्यक्ष: शशि थरूर जी । अधीर रंजन जी, आप अपने दल के नेता हैं । आप अपनी सीट पर बैठिए ।

श्री अधीर रंजन चौधरी (बहरामपुर): सर, …(व्यवधान)

माननीय अध्यक्ष: नहीं, ऐसे सदन नहीं चलने वाला । अधीर रंजन जी, आप बैठिए । आपको बात करनी है तो आप बाहर गैलरी में जाकर कीजिए ।

…(व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य, ऐसे सदन नहीं चलेगा । आपको बात करनी है आप बाहर गैलरी में जाकर बात कीजिए ।

…(व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य, बैठिए । कोई और माननीय सदस्य नहीं खड़ा है । आसन पैरों पर है ।

…(व्यवधान)

माननीय अध्यक्ष: आपका आसन है, आपका सदन है ।

…(व्यवधान)

माननीय अध्यक्ष: आप गरिमा बनाकर रखिए । आपका सदन है, प्लीज़ सिट डाउन, नो ।

…(व्यवधान)

माननीय अध्यक्ष: आसन पैरों पर है ।

…(व्यवधान)

HON. SPEAKER: Please sit down.

…(व्यवधान)

माननीय अध्यक्ष: आसन पैरों पर है, बैठ जाइए आप । माननीय मंत्री जी ।

श्री रवि शंकर प्रसाद: सर, मैं बता रहा था कि आज भारत का संविधान है । 70 साल बाद क्या संसद को यह नहीं सोचना चाहिए कि अगर तीन तलाक की पीड़ित महिलाएँ सुप्रीम कोर्ट के फैसले के बाद भी न्याय की गुहार कर रही हैं, we should not give justice to them? The law is to give justice to them. यह मैं क्यों कह रहा हूं, हमारे पास कोई डिटेल्स…(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य बैठ जाइए ।

…(व्यवधान)

श्री रवि शंकर प्रसाद : महोदय, मैं एक बात और कहूंगा ।…(व्यवधान)

माननीय अध्यक्ष : आपको मौका दिया जाएगा ।

…(व्यवधान)

श्री रवि शंकर प्रसाद : महोदय, सुप्रीम कोर्ट के फैसले के बाद हम लोगों ने विभिन्न स्त्रोतों से मालूम किया है । कई डिटेल्स हैं ।…(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य बैठ जाइए ।

…(व्यवधान)

SHRI KODIKUNNIL SURESH: Sir, why is he making a lengthy speech? …(*Interruptions*)

SHRI RAVI SHANKAR PRASAD: I am not giving any speech. I am replying to you. …(*Interruptions*)

माननीय अध्यक्ष : माननीय मंत्री जी, जवाब दे रहे हैं ।

…(व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री महोदय के वक्तव्य के अलावा कुछ भी रिकार्ड में नहीं जाएगा ।

…(व्यवधान)

SHRI RAVI SHANKAR PRASAD: Sir, 543 cases of triple talaq have come from 2017, in which more than 229 came after the judgement. तो क्या करें, ये महिलाएं जजमेंट को अपने घर में टांग लें? इसीलिए डेटरेन्स जरूरी है । मेरे पास दिल्ली हाई कोर्ट का फैसला है । इसमें आर्डिनेंस को अपहोल्ड किया है । आर्डिनेंस के बाद 31 केसेज आए हैं । महोदय, यह इंसाफ का मामला है, इंसानियत का मामला है, इस मुल्क की महिलाओं के लिए इज्जत और आबरू का मामाल है । इसीलिए हमारी सरकार खड़ी है और इस पर हमारी प्रतिबद्धता है । हमको लगता था कि चुनाव में हारने के बाद वे इस बात को समझेंगे कि अब थोड़ा सोचने की जरूरत है । मैं इस बिल को इंट्रोड्यूज करता हूं और सदन से आग्रह करता हूं कि इसको पास करें ।

माननीय अध्यक्ष : प्रश्न यह है :

"कि विवाहित मुस्लिम महिलाओं के अधिकारों की संरक्षा करने और उनके पतियों द्वारा तलाक की उद्‌घोषणा द्वारा विवाह-विच्छेद का

प्रतिषेध करने और उससे संबंधित या उसके आनुषंगिक विषयों का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।"

...(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण बैठ जाइए ।

...(व्यवधान)

माननीय अध्यक्ष : अभी कर रहे हैं । अभी व्यवस्था दे रहे हैं । आप बैठ जाइए ।

...(व्यवधान)

माननीय अध्यक्ष : आप इतनी जोर से आवाजें कर रहे थे । डिवीजन लेना था, तो एक व्यक्ति खड़ा होता ।

...(व्यवधान)

श्री असादुद्दीन ओवैसी : महोदय, मैंने आपसे पहले ही कहा था ।**...(**व्यवधान)

माननीय अध्यक्ष : पुरःस्थापित करने के पहले नहीं कह सकते **हैं ।**

...(व्यवधान)

श्री असादुद्दीन ओवैसी : रुल्स का वाइलेशन हो रहा है ।**...(**व्यवधान)

माननीय अध्यक्ष : डिवीजन दिया जाए ।

... (*Interruptions*)

माननीय अध्यक्ष : माननीय सदस्यगण, सभी शांत रहिए । अपनी-अपनी सीट पर बैठ जाइए ।

…(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्यगण, कृपया अपनी-अपनी सीट पर विराजें ।

…(व्यवधान)

माननीय अध्यक्ष : लॉबीज खाली कर दिए जाएं -

माननीय सदस्यगण, अब लॉबीज़ खाली हो गयी हैं ।

महासचिव महोदया ।…

Announcement Re: Automatic Vote Recording System

SECRETARY-GENERAL: Hon. Members, I have to inform that as the Division Numbers have not so far been allotted to Members, it is not possible to hold the Division by the Automatic Vote Recording Machine. Division will now take place under Rule 367 AA by distribution of slips.

Members will be supplied at their seats with 'Ayes' and 'Noes' printed slips for recording their votes. 'Ayes' slips are printed on one side in green, both in English and Hindi and 'Noes' in red on its reverse. On the slips, Members may kindly record votes of their choice by signing and writing legibly their names, constituencies and State/Union Territory and date at the place specified on the slip. Members who desire to record 'Abstention' may ask for the 'Abstention' (Yellow colour) slip.

Immediately after recording their vote, each Member should pass on the slip to the Division Officer who will come to their seat to collect the same for handing over to the officers at the Table. Members are requested to fill in only one slip for Division. Members are also requested not to leave their seats till the slips are collected by the Division Officers.

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): You may clarify whether the Division is on the motion moved by the Minister or on the objection raised by the Member.…(*Interruptions*)

SHRI S.S. AHLUWALIA (BARDHAMAN-DURGAPUR): Those who are opposing will fill 'Red slips' and those who are in favour of it will fill 'Green slips'.

13.00hrs

SHRI RAVI SHANKAR PRASAD: I would like to just clarify the hon. Members that I have sought permission to introduce the Bill which is being opposed by them. Therefore, those who are in favour of supporting the introduction of Bill. जो चाहते हैं कि बिल इंट्रोड्यूस किया जाए, वे हाँ कहेंगे । जो विरोध कर रहे हैं कि नहीं किया जाए, वे ना कहेंगे ।

माननीय अध्यक्ष: प्रश्न यह है:

"कि विवाहित मुस्लिम महिलाओं के अधिकारों की संरक्षा करने और उनके पतियों द्वारा तलाक की उद्‌घोषणा द्वारा विवाह-विच्छेद का प्रतिषेध करने और उससे संबंधित या उसके आनुषंगिक विषयों

का उपबंध करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाए ।"

लोक सभा में मत-विभाजन हुआ ।

-

DIVISION AYES 13.10 hrs.

Ahluwalia, Shri S.S.

Ajgalley, Shri Guharam

Ambareesh, Shrimati Sumalatha

Bachegowda, Shri B.N.

Badal, Shrimati Harsimrat Kaur

Baghel, Shri Vijay

Bapat, Shri Girish Bhalchandra

Barla, Shri John

Barne, Shri Shrirang Appa

Basavaraj, Shri G. S.

Beniwal, Shri Hanuman

Bhagat, Shri Sudarshan

Bhargava, Shri Ramakant

Bhatt, Shri Ajay

Bhatt, Shrimati Ranjanben

Bholanath ‘B.P. Saroj’, Shri

'Bhole', Shri Devendra Singh

Bhoumik, Sushri Pratima

Bisen, Dr Dhal Singh

Bista, Shri Raju

Chahar, Shri Rajkumar

Chatterjee, Shrimati Locket

Chaudhary, Shri Bhagirath

Chaudhary, Shri P. P.

Chaudhary, Shri Pradeep Kumar

Chaudhuri, Sushri Debasree

Chauhan, Shri Nandkumar Singh

Choubey, Shri Ashwini Kumar

Choudhary, Shri Chandra Prakash

Chudasama, Shri Rajeshbhai Naranbhai

Dabhi, Shri Bharatsinhji Shankarji

Deb, Shri Nitesh Ganga

Deol, Shri Sunny

Devi, Shrimati Annpurna

Devi, Shrimati Rama

Dharmapuri, Shri Arvind

Dubey, Dr. Nishikant

Gambhir, Shri Gautam

Gautam, Shri Satish Kumar

Ghosh, Shri Dilip

Gogoi, Shri Topon Kumar

Goswami, Shri Dulal Chandra

Gowda, Shri D.V. Sadananda

Gupta, Shri Sangamlal

Gupta, Shri Sudheer

Hans, Shri Hans Raj

Hembram, Shri Kunar

Irani, Shrimati Smriti Zubin

Jadhav, Shri Prataprao

Jadon, Dr. Chandra Sen

Jaiswal, Dr. Sanjay

Jardosh, Shrimati Darshana Vikram

Jaunapuria, Shri Sukhbir Singh

Joshi, Prof. Rita Bahuguna

Joshi, Shri Pralhad

Kachhadiya, Shri Naranbhai

Kapoor, Shri Kishan

Karandlaje, Kumari Shobha

Kashyap, Shri Dharmendra

Kateel, Shri Nalin Kumar

Khadse, Shrimati Raksha Nikhil

Khan, Shri Saumitra

Kishore, Shri Kaushal

Kol, Shri Pakauri Lal

Koli, Shrimati Ranjeeta

Kotak, Shri Manoj

Kumar, Dr Virendra

Kumar, Shri Narendra

Kumar, Shri P. Raveendranath

Lalwani, Shri Shankar

Lekhi, Shrimati Meenakashi

Mahato, Shri Jyotirmay Singh

Majumdar, Dr. Sukanta

Mandal, Shri Ajay Kumar

Mandavi , Shri Mohan

Mane, Shri Dhairyasheel Sambhajirao

Maurya, Dr. Sanghamitra

Meena, Shri Arjunlal

Meena, Shrimati Jaskaur

Meghwal, Shri Arjun Ram

Mohan, Shri P. C.

Munda, Shri Arjun

Munde, Dr. Pritam Gopinathrao

Munjapara , Dr. Mahendrabhai Kalubhai

Murmu, Shri Khagen

Naik, Shri Raja Amareshwara

Namgyal, Shri Jamyang Tsering

Nath, Shri Balak

Nishad, Shri Ajay

Nishad, Shri Praveen Kumar

Pachauri, Shri Satyadev

Pal, Shri Jagdambika

Panda, Shri Basanta Kumar

Pandey, Shri Santosh

Paswan, Shri Chhedi

Patel (Bakabhai), Shri Mitesh

Patel, Dr.K.C.

Patel, Shri Devaji

Patel, Shri Hasmukhbhai Somabhai

Patel, Shri Parbatbhai Savabhai

Patel, Shri R.K. Singh

Patel, Shrimati Keshari Devi

Patel, Shrimati Shardaben Anilbhai

Pathak, Shri Subrat

Pathak, Shrimati Riti

Patil, Shri C. R.

Patil, Shri Kapil Moreshwar

Pfoze, Dr. Lorho

Pramanik, Shri Nisith

Prasad, Shri Ravi Shankar

Rajenimbalkar, Shri Om Pavan

Rajput, Shri Mukesh

Ram, Shri Vishnu Dayal

Rangaiah, Shri Talari

Ranjan, Dr R. K.

Rao, Shri Soyam Bapu

Rathod, Shri Ratansinh Magansinh

Raut, Shri Vinayak Bhaurao

Rawat, Shri Tirath Singh

Rawat, Shri Upendra Singh

Ray, Shrimati Sandhya

Reddeppa, Shri N.

Reddy, Shri G. Kishan

Rijiju, Shri Kiren

Roy, Dr. Jayanta Kumar

Roy, Dr. Rajdeep

Rudy, Shri Rajiv Pratap

Sahu , Shri Chunni Lal

Sai, Shrimati Gomati

Saikia, Shri Dilip

Sangma, Kumari Agatha K.

Sao, Shri Arun

Saraswati, Shri Sumedhanand

Sarkar, Dr. Subhas

Sarkar, Shri Jagannath

Satyavathi, Dr.Beesetti Venkata

Sawant, Shri Arvind

Seth, Shri Sanjay

Sharma, Dr. Mahesh

Sharma, Shri Anurag

Sharma, Shri Jugal Kishore

Sharma, Shri Vishnu Datt

Shetty, Shri Gopal

Shewale, Shri Rahul Ramesh

Shinde, Dr. Shrikant Eknath

Shyal, Dr.Bharatiben Dhirubhai

Siddeshwar , Shri G M

Sigriwal, Shri Janardan Singh

Singh Deo, Shrimati Sangeeta Kumari

Singh, Dr. Jitendra

Singh, Dr. Satya Pal

Singh, Shri Bhola

Singh, Shri Ganesh

Singh, Shri Rajbahadur

Singh, Shri Rakesh

Singh, Shri Sunil Kumar

Singh, Shri Sushil Kumar

Singh, Shri Uday Pratap

Solanki, Dr. (Prof.) Kirit Premjibhai

Solanky, Shri Mahendra Singh

Soni, Shri Sunil Kumar

Sonkar, Shri Vinod Kumar

Soren, Shri Sunil

Subba, Shri Indra Hang

Suman, Dr. Alok Kumar

Surya, Shri Tejasvi

Swamiji, Dr. Jai Sidheshwar Shivacharya

Swamy, Shri A Narayana

Tadas, Shri Ramdas

Tamta, Shri Ajay

Teni, Shri Ajay Misra

Thakur, Shri Gopal Jee

Thakur, Shri Shantanu

Tudu, Er. Bishweswar

Vardhan, Dr. Harsh

Vasava, Shri Mansukhbhai Dhanjibhai

Vasava, Shri Parbhubhai Nagarbhai

Verma, Shri Bhanu Pratap Singh

Verma, Shri Parvesh Sahib Singh

Verma, Shrimati Rekha

Vichare, Shri Rajan Baburao

Vikhe Patil, Dr. Sujay

Yadav, Shri Ashok Kumar

Yadav, Shri Ram Kripal

Yepthomi, Shri Tokheho

-

NOES

Ali, Kunwar Danish

Antony, Shri Anto

Azad, Shrimati Sangeeta

Baalu, Shri T.R.

Baij, Shri Deepak

Barq, Dr. Shafiqur Rahman

Basheer, Shri E. T. Mohammed

Behanan, Shri Benny

Bordoloi, Shri Pradyut

Chandra, Shri Girish

Chazhikadan, Shri Thomas

Chowdhury, Shri Adhir Ranjan

Eden, Shri Hibi

Faizal P.P., Shri Mohammed

Gill(Dimpa), Shri Jasbir Singh

Gnanathiraviam, Shri S.

Haridas, Kumari Ramya

Hasan, Dr. S.T.

Jaleel, Shri Syed Imtiaz

Jawed, Dr. Mohammad

Jothimani, Sushri S.

Kanimozhi, Shrimati

Khaleque, Shri Abdul

Khan, Shri Mohammad Azam

Kora, Shrimati Geeta

Kumar, Shri Dhanush.M.

Kunhalikutty, Shri P.K.

Kuriakose, Adv. Dean

Lone, Shri Akbar

Mahant, Shrimati Jyotsna Charandas

Masoodi , Shri Hasnain

Muraleedharan , Shri K.

Natarajan, Shri P.R.

Navaskani , Shri K.

Owaisi, Shri Asaduddin

Paarivendhar, Dr. T. R.

Pala, Shri Vincent H.

Pandey, Shri Ritesh

Pon, Shri Gautham Sigamani

Prakash, Adv. Adoor

Prathapan, Shri T. N.

Premachandran, Shri N.K.

Rahaman, Shri Khalilur

Raja, Shri A.

Ramalingam, Shri S.

Ramesh, Shri T. R. V .S.

Ravikumar, Shri D.

Reddy, Shri Anumula Revanth

Reddy, Shri Komati Reddy Venkat

Reddy, Shri Uttam Kumar

Sardinha , Shri Francisco

Selvam, Shri G.

Selvaraj, Shri M.

Senthilkumar S. , Shri Dnv .

Shanmuga Sundaram, Shri K.

Sharma, Shri Kuldeep Rai

Shiromani, Shri Ram

Singh, Dr. Amar

Singh, Shri Ravneet

Sreekandan, Shri V. K.

Subbarayan, Shri K.

Sule, Shrimati Supriya Sadanand

Suresh, Shri Kodikunnil

Thangapandian, Dr. Thamizhachi

Tharoor, Dr. Shashi

Thirumaavalavan, Shri Thol

Thirunavukkarasar. Shri Su.

Ulaka, Shri Saptagiri Sankar

Vaithilingam, Shri Ve.

Veeraswamy, Dr. Kalanidhi

Velusamy, Shri P.

Venkatesan, Shri S.

Vishnu Prasad, Dr. M. K.

Yadav, Shri Shyam Singh

ABSTAIN

Bisoyi, Shrimati Pramila

Mandal, Shrimati Manjulata

Misra, Shri Pinaki

Sahu, Shri Chandra Sekhar

Samanta, Prof. Achyutananda

Sethi, Shrimati Sarmistha

-

-

-

माननीय अध्यक्ष: मत-विभाजन का परिणाम यह है:

हाँ: 185

नहीं: 74

<u>प्रस्ताव स्वीकृत हुआ ।</u>

SHRI RAVI SHANKAR PRASAD: I introduce the Bill.

<u>13.23hrs</u>

Statement regarding Muslim Women (Protection of Rights on Marriage) Second Ordinance , 2019*